



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR

CRIMINAL APPLICATION (APPLN) NO. 01/2024

Sunil Chhatrapal Kedar V/s State of Maharashtra

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Mr. S.V. Manohar, Senior Counsel A/b Mr. D.V. Chauhan, Counsel with Mr. Nishchay R. Jadhav,
Counsels for the applicant.

Mr. Raja Thakare, Senior Counsel with Mr. Ajay Misar, SPP for the State.

CORAM : URMILA JOSHI-PHALKE, J.

DATED : 09/01/2024.

OPERATIVE ORDER

1. For the reasons which are recorded separately in the judgment, the application for suspension of sentence is **allowed**.
2. The execution of the substantive jail sentence imposed by the trial court shall stand suspended, till disposal of the application.
3. Applicant Sunil Chhatrapal Kedar, be released on bail on his executing a PR. Bond of Rs.1,00,000/- (Rs. One Lakh) with one solvent surety of the like amount.
4. The applicant shall attend the trial Court on 1st of every month and the trial Court and shall record his presence.
5. The applicant shall furnish his cell phone number(s) along with his address proof and names and addresses of his two relatives along with their address proof.
6. The applicant shall not leave the jurisdiction of the appellate court i.e. District and Sessions Court, Nagpur without prior permission of the said Court.

7. The applicant shall not apply for exemption, unless there are exceptional circumstances.
8. At the request of learned counsel for the applicant, this copy of operative order is granted to be furnished to him.
9. The parties shall act upon duly authenticated copy of this operative order.

[URMILA JOSHI-PHALKE, J.]